

clause (c) (iv) of the Proclamation dated the 23rd August, 1968, issued by the President in relation to the State of Punjab. [Placed in Library. See LT-2805/68.]

Calcutta Police and Calcutta Suburban Police (Amendment) Act, 1968.

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table--

(1) A copy of the Calcutta Police and Calcutta Suburban Police (Amendment) Act, 1968 (President's Act No. 29 of 1968) published in Gazette of India dated the 6th November, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.

(2) A statement showing reasons for delay in laying the above Act. [Placed in Library. See No. LT-2806/68.]

Hindi Sahitya Sammelan Rules, 1968.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : I beg to lay on the Table a copy of the Hindi Sahitya Sammelan Rules, 1968 (Hindi and English versions) under sub-section (4) of section 12 of the Hindi Sahitya Sammelan Act, 1962. [Placed in Library. See No. LT-2807/68.]

Delhi Motor Vehicles (Second Amendment) Rules, 1968.

SHRI BHAKT DARSHAN : Sir, I beg to lay on the Table--

(1) A copy of the Delhi Motor Vehicles (Second Amendment) Rules, 1968, published in Notification No. F.3(39)/66-68-Tpt. in Delhi Gazette dated the 31st October, 1968, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

(2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-2808/68.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(i) *Minutes.*

SHRI KHADILKAR (Khed) : I beg to lay on the Table Minutes of the Thirty-eighth to Forty-second sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

DEMANDS FOR EXCESS GRANTS (GENERAL), 1966-67

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1966-67.

12.29 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :-

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 19th December, 1968, adopted the following motion in regard to the Monopolies and Restrictive Trade Practices Bill, 1967 :

"That this House recommends to the Lok Sabha that the Lok Sabha do appoint a member of the Lok Sabha to the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967, in the vacancy caused by the resignation of Shri Indrajit Gupta from the membership of the said Joint Committee, and communicate to this House the name of the member so appointed by the Lok Sabha to the Joint Committee."

(2) I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha appointed to the Joint Committee, may be communicated to this House.'

[Secretary]

- (ii) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 19th December, 1968, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967 :-

"That the time appointed for the presentation of the Report of the Joint Committee of the houses on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto, be further extended upto the last day of the second week of the 67th (February-March 1969) Session of the Rajya Sabha."

PUBLIC ACCOUNTS COMMITTEE

and Thirty-eighth Reports.

SHRI DATTATRAYA KUNTE (Kolaba): I beg to present the following reports of the Public Accounts Committee :

- (i) Thirty-fifth Report on action taken by Government on the recommendations of Committee contained in their Sixth and Thirteenth Reports relating to Posts and Telegraphs Accounts.

Thirty-eighth Report on action taken by Government on the recommendations of the Committee contained in their Seventieth Report (Third Lok Sabha) on Paragraph 10 of Audit Report (Defence Services 1966-Manufacture of Engines.

12.30 hrs.

PETITIONS *Re.* : DEVELOPMENT OF KUTCH AND BIMALGAR-TALCHER RAIL LINK.

श्री जार्ज फरनेन्डीज् (बम्बई दक्षिण) : अध्यक्ष महोदय, मैं कच्छ क्षेत्र के विकास के

बारे में श्री विपिन चन्द्र जे० घन्तनी तथा अन्य व्यक्तियों से प्राप्त एक याचिका पेश करता हूँ ।

SHRI S. KUNDU (Balasore) : Sir, I beg to present a petition signed by Shri H. K. Sahu, Secretary, Railway Users' Committee, Rourkela and more than 11,000 other citizens, demanding the construction of Bimlagarh-Talcher rail link and a rail coach to be provided from Rourkela to Puri.

12-30½ hrs.

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL

Appointment of Members to Joint Committee

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI RAGHUNATH REDDY) : I beg to move :

"That Shri P. K. Vasudevan Nair, Member of Lok Sabha be appointed to the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967 in the vacancy caused by the resignation of Shri Indrajit Gupta with effect from the 13th December, 1968."

MR. SPEAKER : The question is :

"That Shri P. K. Vasudevan Nair, Member of Lok Sabha be appointed to the Joint Committee of the House on the Monopolies and Restrictive Trade Practices Bill, 1967 in the vacancy caused by the resignation of Shri Indrajit Gupta with effect from the 13th December, 1968."

The motion was adopted

12.31 hrs.

BUSINESS OF THE HOUSE

SEVERAL HON MEMBERS *rose.*

MR. SPEAKER : The last discussion